

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 25898/2023

[Arising out of impugned final judgment and order dated 05-09-2023 in WB No. 2943/2023 passed by the High Court of Judicature at Allahabad]

INDRA RAJ MAHILA MAHAVIDYALAY ODWARA BASTI & ORS. Petitioner(s)

VERSUS

DEPUTY DIRECTOR OF CONSOLIDATION & ORS. Respondent(s)

Date : 17-01-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Amit Anand Tewari, Sr. Adv.
Mr. Naveen Kumar Tripathi, Adv.
Mr. Sumit Sharma, Adv.
Mr. Purnendu Parth Rai, Adv.
Ms. Saroj Tripathi, AOR

For Respondent(s) Mr. Kausar Raza Faridi, AOR
Mr. Shakir Shabir, Adv.
Mr. AF Faizi, Adv.
Mr. Mohammad Fazal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Notwithstanding the earlier order passed by us on 11.12.2024, in view of the fair submission made by learned senior counsel appearing for the petitioner(s), the instructing counsel for the petitioner is directed to serve papers on the standing counsel for the State of Uttar Pradesh.

List the matter after four weeks.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR